

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 319

IA - 674/2024

IN

IB-657/PB/2023

IN THE MATTER OF:

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Pranav Bansal

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Amod K. Dalela, Adv.

For the RP : Ms. Shagun Bharti, Adv. With RP Mr. Roshan Lal

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **16.04.2024.**

-Sd-

(COURT OFFICER)